



2026:AHC-LKO:40506

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1676 of 2026

Banti @ Sohail

.....Applicant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Home Deptt.
Lko. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Shubham Chaurasiya, Mohd Hatim,
Vinay Kumar Singh

Counsel for Opposite Party(s) : G.A.

Court No. - 11

HON'BLE RAJEEV SINGH, J.

1. Heard learned counsel for the applicant, learned A.G.A. for the State and perused the record.

2. The present bail application has been filed by the applicant in F.I.R. No. 18 of 2026, under Sections 140(4), 351(3) BNS and Section 16/17 POCSO Act, Police Station Imliya Sultanpur, District Sitapur with the prayer to enlarge him on bail.

3. The submissions of learned counsel for the applicant are that the applicant is innocent person and has been falsely implicated in the case, he is having no previous criminal history and in jail since 23.01.2026. It is further submitted that the main accused, namely, Arman has already been enlarged on bail by this Court vide order dated 06.05.2026 passed in Criminal Misc. Bail Application No. 1964 of 2026. In these circumstances, the applicant is also entitled for bail. In case of being enlarged on bail, he will not misuse the liberty of bail.

4. Photocopy of the bail order of co-accused, Arman provided by the learned counsel for the applicant are taken on record.

5. Learned A.G.A. opposes the prayer for grant of bail to the applicant, but fairly concedes that similarly situated co-accused,

Arman has already been granted bail.

6. Considering the rival submissions of learned counsel for the applicant, learned A.G.A., ground of parity with the co-accused and going through the material available on record as well as totality of fact and circumstances, I am of the view that it is a fit case for bail. Application stands allowed on the ground of parity.

7. Let applicant -Banti @ Sohail be released on bail in F.I.R. No. 18 of 2026, on his furnishing personal bond and two reliable sureties each of the like amount to the satisfaction of the court concerned subject to following conditions:-

(i) The applicant shall not commit an offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the trial court may proceed against him under Section 269 BNS.

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 84 BNSS may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the trial court shall initiate proceedings against him, in accordance with law,

under Section 209 BNS.

(vi) The applicant shall remain present, in person, before the trial court on dates fixed for (a) opening of the case, (b) framing of charge; and (c) recording of statement under Section 351 BNSS. If in the opinion of the trial court, absence of the applicant is deliberate or without sufficient cause, then it shall be open for the trial court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

8. Any violation of above conditions will be treated misuse of bail and learned Court below will be at liberty to pass appropriate order in the matter regarding cancellation of bail.

9. The trial court is directed to conclude the trial expeditiously.

(Rajeev Singh,J.)

June 8, 2026

VKS